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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

OA No.936/95

Date of Decision: 1st August, 1997

BETWEEN:

P. Kanaka Raju,
P. Satyanarayana
K. Gowreswararao
P. Parameswararao and
K. Suribabu

.. Applicants

AND

1. Union of India rep. by
Secretary,
Ministry of Defence,
New Delhi.
2. Flag Officer Commanding in Chief,
Eastern Naval Command,
H.Q. Visakhapatnam-14.
3. Base Vitualling Officer,
B.V. Yard,
Visakhapatnam-9.

.. Respondents.

Counsel for the Applicant: Mr. P.B. Vijaya Kumar

Counsel for the Respondents: Mr. N.V. Raghava Reddy

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.)

Heard Mr. B.M. Patro for Mr. P.B. Vijaya Kumar on behalf of the applicant and Mr. N.V. Raghava Reddy for the Respondents.

The applicants had been engaged intermittently as unskilled labourers between 1991-94. On the strength of an interim order passed on 9.8.95, it is stated by Mr. Patro, they have been working continuously without any break from September, 1995, or thereabouts. It is also stated that since their last unbroken engagement they have put in more

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than 240 days of work in an year and have thus become eligible to be considered for regularisation of their services.

The Respondents may check the veracity of this statement and, if found true, shall examine their claim as per the extant scheme, relevant rules and instructions on the subject. A case of similar nature was disposed of by this tribunal some time ago. It was mentioned by Mr. Patro that the applicants in this OA deserve a similar consideration as was extended to the applicant in OA 20/89. This aspect may also be kept in view. The respondents may take, eventually, a suitable decision and communicate the same to the applicants within 120 days from the date of receipt of a copy of this order. It is also directed that as long as there is a requirement of manpower and availability of work, an effort shall be made to continue engaging the applicants in preference to outsiders from open market, provided also that the same does not effect any worker senior to them, and no junior is displaced on this account.

Thus the OA is disposed of.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 1st August 1997.

Arshdeep
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DILW

KSM

OA 936/95

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O.A. 1211, 1212 & 1213/95.

To

1. The Secretary,
Ministry of Defence,
Union of India, New Delhi.
2. The Flag Officer, Commanding-in-Chief,
Eastern Naval Command, H.Q. Visakhapatnam-14.
3. The Base Victualling Officer, B.V.Yard,
Visakhapatnam.
4. One copy to Mr.P.B.Vijayakumar, Advocate, CAT.Hyd.
5. One copy to Mr.V.Rajeswar ^{N.V.Raghava Reddy} Rao, Addl.CGSC CAT.Hyd.
6. One copy to HHRP.M.(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

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~~11/8/97~~
T COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAUENDRA PRASAD:M(A)

Dated: 1 - 8 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

936/95

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
DESPATCH

11 AUG 1997

हैदराबाद न्यायालय
HYDERABAD BENCH